

PETITIONS REGARDING THE
HINDU MARRIAGE AND DIVORCE
BILL, 1952.

SECRETARY: Sir, I have to report to the Rajya Sabha that five petitions relating to the Hindu Marriage and Divorce Bill, 1952, introduced by Shri C. C. Biswas in this House on the 11th December 1952, have been received by me.

REPORT OF THE JOINT COM-
MITTEE OF THE HOUSES ON
THE CONSTITUTION (THIRD
AMENDMENT) BILL, 1954.

THE MINISTER FOR LAW AND MI-
NORITY AFFAIRS (SHRI C. C.
BISWAS): Sir, I beg to lay on the
Table a copy of the Report of the Joint
Committee of the Houses on the Con-
stitution (Third Amendment) Bill,
1954.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING THE ACTION
TAKEN BY THE GOVERNMENT ON THE
VARIOUS ASSURANCES, PROMISES AND
UNDERTAKINGS GIVEN DURING SESSIONS
OF THE RAJYA SABHA.

THE MINISTER FOR PARLIAMENT-
ARY AFFAIRS (SHRI SATYA NARAYAN
SINHA): Sir, I beg to lay on the Table
the following statements showing the
action taken by the Government on
the various assurances, promises and
undertakings given during the sessions
of the Rajya Sabha shown against
each:—

(i) Statement No. VI, Sixth Ses-
sion, 1954. [See Appendix VIII, An-
nexure No. 118.]

(ii) Statement No. IX, Fifth Ses-
sion, 1953. [See Appendix VIII, An-
nexure No. 119.]

(iii) Supplementary Statement No.
X, Fourth Session, 1953. [See Ap-
pendix VIII, Annexure No. 120.]

(iv) Supplementary statement No.
XV, Third Session, 1953. [See Ap-
pendix VIII, Annexure No. 121.]

(v) Statement No. XIII, Second
Session, 1952. [See Appendix VIII,
Annexure No. 122.]

MOTION FOR AND PROGRAMME
OF ELECTION TO THE COIR
BOARD

THE MINISTER FOR COMMERCE
(SHRI D. P. KARMARKAR): Sir, I beg
to move:

“That in pursuance of clause (e)
of sub-section (3) of section 4 of the
Coir Industry Act, 1953, read with
rule 4 (1) (e) of the Coir Industry
Rules, 1954, this House do proceed
to elect, in such manner as the
Chairman may direct, one member
from among themselves to be a
member of the Coir Board.”

MR. CHAIRMAN: The question is:

“That in pursuance of clause (e)
of sub-section (3) of section 4 of
the Coir Industry Act, 1953, read
with rule 4(1)(e) of the Coir In-
dustry Rules, 1954, this House do
proceed to elect, in such manner as
the Chairman may direct, one mem-
ber from among themselves to be
a member of the Coir Board.”

The motion was adopted.

MR. CHAIRMAN: I have to inform
hon. Members that the 23rd September
1954 has been fixed as the last date
for receiving nominations and the
27th September 1954 for holding elec-
tion, if necessary, to the Coir Board.
Nominations will be received in the
Rajya Sabha Notice Office up to 12
Noon on the 23rd. The election which
will be conducted in accordance
with the system of proportional re-
presentation by means of the single
transferable vote will, if necessary,
be held in Secretary's Room, No. 29,
Ground Floor, Parliament House,
between the hours of 3 P.M. and
5 P.M. on the 27th September 1954.